the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) the amount of foreign exchange earned by the export of Fish Products during the last three years;

(b) whether a survey of potential markets to step up the export has been conducted; and

(c) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) The amount of foreign exchange earned by the export of Marine Products during the last three years has been as follows:

Year	Value in Rs. Crores
1965-66	7.06
1966-67	17.37
1967-68	19.72
1968-69 (April-February)	21.35

(b) No, Sir.

(c) Does not arise.

जापान के साथ व्यापार करार

°1134. **श्री क० मि० मधुकर** : क्या **वैदेशिक व्यापार तथा पूर्ति** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जापान द्वारा भारतीय माल के आयात के बारे में भारत और जापान के बीच एक करार किया गया है;

(ख) यदि हां, तो क्या इस करार के अन्तर्गत जापान भारत से केवल सरकारी क्षेत्र में निर्मित माल का आयात करेगा अथवा गैर-सरकारी क्षेत्र में बनी वस्तुओं का भी उसके द्वारा आयात किया जायेगा;

(ग) यदि दोनों क्षेत्रों में बनी वस्तुओं का जापान द्वारा आयात किया जायेगा तो सरकारी तथा गैर-सरकारी क्षेत्रों में बनी वस्तुओं का किस-किस अनुपात में जापान द्वारा आयात किया जायेगा;

(घ) क्या यह भी सच है कि इस करार के अन्तर्गत आने वाली अधिकांशतः वस्तुएं गैर-सरकारी क्षेत्र द्वारा बनाई जा रही हैं; और

(ङ) जापान के साथ किये गये इस करार का अन्य ब्यौरा क्या है ?

वैदेशिक व्यापार तथा पूर्ति मंत्रालय में उप-मंत्री (चौधरी राम सेवक) : (क) जी नहीं। जापान द्वारा भारतीय माल के आयात के लिए भारत सरकार तथा जापान सरकार के बीच कोई करार नहीं हुआ है। फिर भी 4 फरवरी, 1958 को भारत तथा जापान के बीच एक सामान्य व्यापार करार हुआ था जिसके अन्तर्गत दोनों देश एक दूसरे को सीमा-शुल्कों, आयात तथा निर्यात से सम्बन्धित विनियमों, जहाजरानी सुविधाओं आदि के बारे में परम मित्र राष्ट्र व्यवहार प्रदान करने के लिये सहमत हो गये। दोनों देश व्यापार के विस्तार तथा आर्थिक सम्बन्धों को सुदृढ़ बनाने के लिए एक दूसरे से सहयोग करने के लिए भी सहमत हो गये। व्यापार करार की प्रतियां संसद्-पुस्तकालय में उपलब्ध हैं।

(ख) से (ङ). प्रश्न नहीं उठते।

Import of Synthetic Fabrics from Nepal

*1135. SHRI C CHITTYBABU : Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether it is a fact that the Government of Nepal have failed to restrict their exports to India of synthetic fabrics and exceeded the mutually agreed quota of Rs. 90 lakhs by the end of December, 1968 as per level for the year 1967-68 and as agreed to by the Indian Delegation led by Shri B.R. Bhagat; and

(b) if so, whether Government propose to review the whole position so as to ensure the fair implementation of the Treaty?

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B.R. BHAGAT): (a) and (b). As result of the talks held in Kathmandu in November, 1968, the H.M.G. of Nepal agreed to limit export of synthetic fabrics to India to the level of 1967-68 and to restrict the allocation of foreign exchange for the production of this item to the level of 1967-68. No agreed quota as such was fixed. We are in continuous touch with the Government of Nepal in this matter. The effectiveness of the steps taken by H.M.G. of Nepal would be reviewed at the next meeting of the Inter-Governmental Joint Committee.

Statement Issued by Eminent Men of West Bengal

*1136. SHRI SAMAR GUHA:
SHRI SHIV KUMAR SHASTRI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a statement issued by eminent men of West Bengal on 2nd March, 1969 in which they appealed for normalisation of trade, business and cultural relations between East Pakistan and West Bengal; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) Yes Sir, the Government have seen press reports to this effect.

(b) The Government have always been anxious to normalise relations with Pakistan in respect of trade, travel and cultural exchanges in keeping with the Tashkent Declaration. Unfortunately, there has not been any positive response from the Government of Pakistan so far.

विद्रोही मिजो का सेना-हिरासत से भाग जाना

*1137. **श्री हुकम चन्द कछवाय** : क्या **प्रतिरक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि स्वयं विद्रोही मिजो उप-आयुक्त जो भारतीय सेना की हिरासत में था, चुड़ाचान्दपुर से सेना की हिरासत से भाग निकला है;

(ख) यदि हां, तो उसे गिरफ्तार करने के लिए क्या कार्यवाही की गई है; और

(ग) जो सैनिक अधिकारी इस लापरवाही के जिम्मेदार हैं, उनके विरुद्ध सरकार का क्या कार्यवाही करने का विचार है ?

प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह) : (क) एक खुद साख्ता डिपुटी कमिश्नर 15 मार्च, 1969 को हमारी इम्फाल की सुरक्षा सेनाओं के बन्धन से भाग निकला था।

(ख) इर्द गिर्द के क्षेत्रों में तलाश की गई थी, पीछा करने वाले एक कुत्ते की सहायता भी ली गई थी, परन्तु विद्रोही का पता लग न सका।

(ग) संरक्षक के विरुद्ध अनुशासनिक कार्यवाही की जा रही है।

Department of Space Engineering and Rocketry in Birla Institute of Technology, Ranchi

*1138. SHRI KARTIK ORAON: Will the Minister of DEFENCE be pleased to state:

(a) whether Government are aware that Birla Institute of Technology, Ranchi had taken a lead in strating the Department of Space Engineering and Rocketry in the country and providing facilities for training and research in this field;

(b) if so, whether Government have considered the desirability of utilising the scrvices of the Institute for purpose of training of their personnel in Rocketry; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) to (c). Government are aware that the Birla Institute of Technology